

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**O.A. No.60/67/2019
M.A. No.60/163/2019**

Date of decision: 22.02.2019

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

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1. Pooja age about 22 years, daughter of Tej Singh, resident of H. No.344, Village Kurar, District Sonepat, Haryana-131001.
2. Sumit age about 24 years, son of Shri Sushil resident of village Akheri Madanpur, District Jhajjar, Haryana-124102. Group C.

... APPLICANTS

VERSUS

1. State of U.T. Chandigarh through Secretary of Home, U.T. Chandigarh, Sector-9, Chandigarh-160009.
2. Director General of Police, Sector-9, U.T. Chandigarh-160009.
3. The Chairman, Police Recruitment Board, Sector-9, U.T. Chandigarh-160009.

... RESPONDENTS

PRESENT: Sh. Umesh Kanwar, counsel for the applicants.
Sh. Rohit Sharma, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. M.A. No.60/163/2019 has been filed under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987, seeking permission to allow the applicants to file joint petition. For the reasons stated therein, the same is allowed.
2. Learned counsel for the respondents submitted that this O.A. has been rendered infructuous as the respondents themselves have withdrawn result on 11.01.2019, when they found that there are certain discrepancies and subsequently, they have issued notice on

30.01.2019 inviting objections and matter is pending with the authorities for declaration of final result. Therefore, he submitted that as on date there is no cause of action in favour of the applicants, therefore, the O.A. be disposed of as having been rendered infructuous. If applicants still feel aggrieved then they can approach Court of law for redressal of their grievance.

3. Accordingly, the O.A. is disposed of as having been rendered infructuous, with aforesaid liberty. No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 22.02.2019.
Place: Chandigarh.

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